

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

NOTIFICATION

R.O.C.No.123/2023-RC

Dated 16.05.2023

REF: High Court's Notification R.O.C. No.123/2023-RC, dated 15.05.2023.

It is to inform that, the candidates whose hall ticket numbers are mentioned in the notification under reference cited, are provisionally declared as qualified for written examination to be conducted in connection with the recruitment to the post of Civil Judge (Junior Division) notified for the year 2023, and they are hereby requested to submit one set of the attested copies of certificates in proof of their qualification and eligibility criteria, along with the filled in Annexure concerned enclosed to this notification, as per the qualification mentioned in the detailed Notification No.123/2023-RC, dated 01.02.2023, as extracted below, by Registered Post/Speed Post/Courier or in Person, addressed to the Registrar (Recruitment), High Court for the State of Telangana, Hyderabad-500 066, **on or before 5 p.m. on 30.05.2023**, for scrutiny of their Qualifications and eligibility for the post of Civil Judge (Junior Division), or else their candidature to the post of Civil Judge (Junior Division) notified for the year 2023 will not be considered.

Direct Recruitment:

Annexure-I:

Candidates possessing Law Degree and practicing as an Advocate or Pleader in the High Court or Courts working under the control of the High Court for a period of not less than 3 years as on the date of Notification for recruitment to the post i.e., 01.02.2023 and have attained the age of 23 years and must not have attained the age of 35 years in the case of OC Category and 40 years in the case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class as on the date of notification for recruitment to the post i.e., 01.02.2023.

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Annexure-II

(I) Candidates who have obtained Degree of Law within a period of three years prior to the date of Notification and who is eligible to be enrolled as an Advocate and who has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories and 55% and above marks in respect of other reserved categories and **has not enrolled as an Advocate** and;

(II) have attained the age of 23 years and must not have completed the age of 26 years as on 01.02.2023 and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class.

Annexure-III

Candidates who have enrolled as an Advocate, but do not possess three years practice at the Bar would be eligible to appear in the recruitment for the post of Civil Judge, under the category of fresh Law Graduates, provided they satisfy the other requisite eligibility criteria i.e.,

i) obtained Degree of Law within a period of three years prior to the date of Notification and has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories and 55% and above marks in respect of other reserved categories and;

(II) have attained the age of 23 years and must not have completed the age of 26 years as on 01.02.2023 and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class.

Annexure-IV

(Recruitment by Transfer)

Candidate must possess a Degree in Law by the date of Recruitment Notification i.e. 01.02.2023, must be an approved probationer in the eligible categories mentioned in the notification and has not completed forty eight (48) years of age as on 01.02.2023.

DI 16/5/2023

REGISTRAR (RECRUITMENT)

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

- Ref:** 1) High Court's Notification No.123/2023-RC, dated 01.02.2023, inviting applications for appointment to the post of Civil Judge (Junior Division).
2) High Court's Notification No.123/2023-RC, dated 16.05.2023

Annexure-I:

(To be filled and signed by the candidate concerned)

Candidates possessing Law Degree and practicing as an Advocate or Pleader in the High Court or Courts under the control of the High Court for a period of not less than 3 years on the date of Notification No.123/2023-RC, dated 01.2.2023 and have attained the age of 23 years and must not have attained the age of 35 years in the case of OC candidates and 40 years in the case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class as on the 01.02.2023.

01.	Name of the candidate:	
02.	Computer based Screening test Hall ticket number :	
03.	Class/Category (BC-A, B, C, D & E or SC or ST) : (Enclose attested copy of caste certificate, in case reserved category)	
04.	Are you an Ex-Serviceman? If so, enclose attested copy of 'Discharge Certificate'.	
05.	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose attested copy of Medical Certificate issued by the competent authority.)	
06.	Date of Birth (as per SSC) and Age as on 01.02.2023: (Enclose copy of S.S.C. certificate attested by the Gazetted Officer.)	
07.	Period of Practice as on 01.2.2023. (Enclose latest original Practice certificate issued by the Bar Association and copy of Enrollment certificate issued by the Bar Council which has to be attested by the Gazetted Officer.)	

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08.	Whether pursued any course/degree/post graduation, regularly, privately, distance mode, open University or evening, after enrollment as an Advocate. If so, furnish details with academic/years and also mention he/she pursued the said courses in regular college/private/distance mode/open University or Evening College.	
09.	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority:	
	ii) Whether convicted of an offence involving moral turpitude:	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it:	
	iv) Whether has more than one living spouse:	
	v) Whether marries knowingly a person having a spouse:	
	vi) Whether arrested in connection with any crime involving moral turpitude.	

Signature of the candidate with date.

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Ref: 1) High Court's Notification No.123/2023-RC, dated 01.02.2023, inviting applications for appointment to the post of Civil Judge (Junior Division).

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Annexure-II

(I) Candidates obtained Degree of Law within a period of three years prior to the date of Notification and who is eligible to be enrolled as an Advocate and who has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories, and 55% and above marks in respect of other reserved categories and **has not enrolled as an Advocate** and;

(II) have attained the age of 23 years and must not have completed the age of 26 years as on 01.02.2023 and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class .

01.	Name of the candidate:	
02.	Computer based Screening test Hall ticket number :	
03.	Class/Category (BC-A, B, C, D & E or SC or ST) : (Enclose copy of caste certificate attested by a Gazetted Officer, in case reserved category.)	
04.	Are you an Ex-Serviceman? If so, enclose copy of 'Discharge Certificate' attested by a Gazetted Officer.	
05.	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose copy of Medical Certificate issued by the competent authority attested by a Gazetted Officer.)	
06.	Date of Birth (as per SSC) and Age as on 01.02.2023: (Enclose copy of S.S.C. certificate attested by a Gazetted Officer.)	

07.	Whether passed LL.B Degree within three years prior to the date of notification. (Enclose copy of consolidated memo of marks of LL.B Degree, in proof of percentage of marks, which has to be attested by a Gazetted Officer.)	
08.	Whether pursued any course/degree/post graduation, regularly, privately, distance mode, open University or evening, after enrollment as an Advocate. If so, furnish details with academic/years and also mention he/she pursued the said courses in regular college/private/distance mode/open University or Evening College.	
09.	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority:	
	ii) Whether convicted of an offence involving moral turpitude:	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it:	
	iv) Whether has more than one living spouse:	
	v) Whether marries knowingly a person having a spouse:	
	vi) Whether arrested in connection with any crime involving moral turpitude.	

Signature of the candidate with date.

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Annexure-III

Candidates who have enrolled as an Advocate, but do not possess three years practice at the Bar would be eligible to appear in the recruitment for the post of Civil Judge, under the category of fresh Law Graduates, provided they satisfy the other requisite eligibility criteria i.e.

i) obtained Degree of Law within a period of three years prior to the date of Notification and has secured an overall 60% and above marks in acquiring such a Law Degree in case of open categories, and 55% and above marks in respect of other reserved categories and;

(II) have attained the age of 23 years and must not have completed the age of 26 years as on 01.02.2023, and the upper age limit is relaxable by 5 years in case of persons belonging to Scheduled Castes, Scheduled Tribes and Socially and Educationally Backward Class .

01.	Name of the candidate:	
02.	Computer based Screening test Hall ticket number :	
03.	Class/Category (BC-A, B, C, D & E or SC or ST) : (Enclose copy of caste certificate attested by a Gazetted Officer, in case reserved category.)	
04.	Are you an Ex-Serviceman? If so, enclose copy of 'Discharge Certificate' attested by a Gazetted Officer.	
05.	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose copy of Medical Certificate issued by the competent authority attested by a Gazetted Officer.)	
06.	Date of Birth (as per S.S.C) and Age as on 01.02.2023: (Enclose copy of S.S.C. certificate attested by a Gazetted Officer.)	

07.	Period of Practice as on 01.02.2023. (Enclose latest original practice certificate issued by the Bar Association, copy of Bar Council Enrollment certificate and consolidated memo of marks of LL.B Degree in proof of percentage of marks. Copies of certificates are to be got attested by a Gazetted Officer.)	
08.	Whether pursued any course/degree/post graduation, regularly, privately, distance mode, open University or evening, after enrollment as an Advocate. If so, furnish details with academic/years and also mention he/she pursued the said courses in regular college/private/distance mode/open University or Evening College.	
09.	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority:	
	ii) Whether convicted of an offence involving moral turpitude:	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it:	
	iv) Whether has more than one living spouse:	
	v) Whether marries knowingly a person having a spouse:	
	vi) Whether arrested in connection with any crime involving moral turpitude.	

Signature of the candidate with date.

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Annexure-IV:

(To be filled and signed by the candidate concerned)

Candidates who are approved probationers and possessing Law Degree which is valid for enrollment as an Advocate as per the Rules of the Bar Council of India, and has not completed 48 years of age as on 01.02.2023.

01.	Name of the candidate:	
02.	Computer based Screening test Hall ticket number :	
03.	Class/Category (BC-A, B, C, D & E or SC or ST) : (Enclose copy of caste certificate, attested by a Gazetted Officer, in case reserved category)	
04.	Date of Birth (as per S.S.C) and Age as on 01.02.2023: (Enclose copy of S.S.C. certificate attested by a Gazetted Officer.)	
05.	Are you an Physically Handicapped candidate? If so, mention the nature and percentage of disability. (Enclose copy of Medical Certificate issued by the competent authority, attested by a Gazetted Officer.)	
06.	Name & date of declaration of probation in eligible post. (Enclose copy of proceedings attested by a Gazetted Officer.)	
07.	Whether completed the law degree course after entry into service? If so, enclose copy of proceedings permitting you for prosecution of Law Degree course, attested by a Gazetted Officer.	

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08.	i) Whether dismissed from Service by any High Court, Government and Statutory or Local Authority:	
	ii) Whether convicted of an offence involving moral turpitude:	
	iii) Whether is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission or any other recruiting authority from appearing for examinations or selections conducted by it:	
	iv) Whether has more than one living spouse:	
	v) Whether marries knowingly a person having a spouse:	
	vi) Whether arrested in connection with any crime involving moral turpitude.	
	vii) Whether facing any disciplinary proceedings / criminal proceedings or under suspension from service or has undergone any punishment or is undergoing punishment for / any irregularity in discharge of his/her duties, if so furnish details with copies of proceedings. (Enclose latest Service and Conduct Certificate issued by the Appointing Authority.)	

Signature of the candidate with date.